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WRITTEN ANSWERS TO QUESTIONS

Edible oil for Orissa

*362. SHRI SANTOSH KUMAR SAHU: Will the Minister ol CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government are aware of the shortage and higher prices of edible oil in Orissa;
- (b) whether the State Government has placed any demand before the Central Government for allocation of imported edible oil; and
- (c) if so, what is the State's monthly demand and allocation of edible oil made during the years 1992-93 and 1993-94?

THE MINISTER OF CIVIL SUPPLI ES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): (a) to (c) No report of shortage and/or rise in prices of edible oils has been received from Orissa. State Government of Orissa had last asked for allocation of edible oil in November, 1991 indicating that they would require the allocation till such time as prices of oils came down to reasonable levels.

State Government were accordingly allocated 5,500 MTs. of oil between November, 1991 and April, 1992 which they lifted by June, 1992. State Government neither made any demand nor were they allocated any oil thereafter as the prices of edible oils started declining from February, 1992.

Consumer movement in the country

*364. SHRI V. HANUMANTHA RAO : DR. SANJAYA SINH :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government propose to involved N.G.Ds to strengthen the consumer movement in the country and also to ex-

pand its coverage in distributive trade; and

(b) if so, what are the details thereof?

THE MINISTER OF CIVIL SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): (a) & (b) The policy of the Govt, is to encourage involvement of NGDs in strengthening the consumer movement in the country. Enactment and enforcement of the Consumer Protection Act, 1986 itself is an important step in promoting a strong and broad based consumer movement in the country, under which voluntary consumer associations have been empowered to file complaints in the redressal agencies set up under the Act. They have also been given representation in various Councils/Committees and are being given financial assistance and support in their activities. So far as the coverage of distributive trade is concerned, the Act applies to all defective goods, deficient services, unfair trade practices in the public, private, joint and co-operative sectors. Only goods purchased for commercial or resale purposes are outside the purview of the Act.

उत्तर प्रवेज में सार्वजनिक वित्रका प्रणाली की स्थिति

- *365. चौधरी हरमोहन सिंह: क्या नागरिक आपूर्ति, उपभोक्ता मामले और सार्वजिनक जितरण मंत्री यह बताने की कृषा कराँगे कि:
- (क) वर्ष 1990-91, 1991-92 और 1992-93 में अब तक उत्तर प्रदेश में सार्वजनिक वितरण प्रणाली के अंतर्गत सेवी होती और अन्य वस्तुओं की मांग तथा उनकी राज्य का वास्तियक आपूर्ति का असग-असग ब्यौरा क्या है;
- (ख) इन वस्तुओं की आपृत्ति में वृद्धि करने के लिए क्या कदम उठाए जा रहे हैं; और
- (ग) पिछड़े क्षेत्रों को रियायती दरों पर उपभोक्ता वस्तूएं उपलब्ध कराए जाने संबंधी प्रधान मंत्री की योजना के अंदर्गत क्या उत्तर